

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA(I.B.C)/3498(MB)2024 C.P. (IB)/843(MB)2022

IN THE MATTER OF

Bank Of India Limited

Vs

Pannageshwar Sugar Mills Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Geeta Toraskar (VC)

For the Respondent:

ORDER

IA 3498/2024:- The prayer in the present IA is for rectification of the order dated 10.06.2024 wherein advertently, the date of grant of extension of 45 days has been stated to be with effect from 02.05.2024, whereas the prayer made was that from 22.05.2024. After appreciating the contention of the learned counsel and on perusal of the record we deem it appropriate to allow the present IA and direct for making the necessary corrections in the order dated 10.06.2024. Let the fresh order be uploaded with the corrected date of extension from 22.05.2024. IA **disposed of.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)